Non-revision of net fixed assets of petrol pumps

[11 FEB., 2014]

2142. DR. JANARDHAN WAGHMARE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- whether Government and Oil corporations have not revised the cost of net fixed assets of a petrol pump of 'A' site and 'B' site since 1997 inspite of recommendations by Apurva Chander Committee in its report and the oil corporations are sustaining a loss of more than thousand crores of rupees per year;
- if so, the authority responsible for not taking decision in this regard; and
 - by what time it shall be revised and, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) to (c) The current return on Net Fixed Assets (NFA) was last revised in 1997. The License Fee Recovery (LFR) for assets has also not been changed since 1997.

Charge sheeting of HPCL officials

2143. DR. JANARDHAN WAGHMARE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- the number of officers of HPCL issued show cause notices and charge sheeted during the last three years for committing the irregularities and against whom cases are still pending;
 - how many such officers are still working on the public dealing position;
- whether the HPCL is not interested to place the non-controversial (c) officers on public dealing positions; and
 - if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) and (b) HPCL has informed that 119 officers are there, who have been issued show-cause notices and charge sheeted during the last three years for committing the irregularities and